

To,

The Registrar(General),  
National Green Tribunal,  
Principal Bench,  
New Delhi.

No. 113/G/OA-756/Sachin/2024.

Date- 30-4-24.

**Sub: Response on behalf of U.P. Pollution Control Board in the matter of Original Application No. 756/2023 Sachin Tyagi Vs. Ritesh Sharma order dated 04.03.2024 passed by Hon'ble NGT.**

Sir,

Hon'ble NGT has passed an order dt. 04.03.2024 in Original Application No. 756/2023 Sachin Tyagi Vs. Ritesh Sharma. The operative portion of the order is as under:-

*"...4. The above report clearly reveals that during the inspection, joint committee had find mining on the river bed of river Yamuna by using JCB machines, hence, in view of the report so submitted by joint committee, we deem it proper to implead the following as respondents:-*

- i. Secretary, Uttar Pradesh Pollution Control Board;*
- ii. Principal Secretary, Mining Department, State of Uttar Pradesh;*
- iii. M/s. Royal Construction Company, Village Chhapraula, Khadar, Tehsil Baraut, District, Bagpat;*
- iv. District Magistrate, District Bagpat, UP.*

*5. Let notice be issued to the above respondents for filing the response atleast one week before the next date of hearing.*

*6. List on 14.05.2024."*

In compliance of the above said order, a Response is being submitted for perusal and necessary action please.

This is being submitted with the approval of competent authority.

Enclosure: As above

Yours faithfully

*SP Yadav*

(Bhuvan Prakash Yadav)  
Regional Officer,  
UPPCB, Meerut

**Response on behalf of U.P. Pollution Control Board in the matter of Original Application No. 756/2023 Sachin Tyagi Vs. Ritesh Sharma order dated 04.03.2024 passed by Hon'ble NGT**

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  - iv. District Magistrate, District Bagpat, UP.*
- 5. Let notice be issued to the above respondents for filing the response atleast one week before the next date of hearing.*
- 6. List on 14.05.2024."*

In compliance of the Hon'ble NGT order dated-04.03.2024 the Report on behalf of U.P. Pollution Control Board is as follows;

1. That it is submitted that a Joint Committee comprising of Regional Survey Lekhpal, Village- Chaprauli, Survey Kanungo, Chaprauli, Mining Inspector, Baghpat, and Officer nominated by Regional Office, Uttar Pradesh Pollution Control Board, Meerut under the Chairmanship of SDM, Baraut was constituted by Additional District Magistrate, Baghpat vide Office order dated 12-03-2024. The Joint Committee inspection has been done on 13-03-2024. As per the inspection report mining is being done as per EC, CTE/CTO and Mining lease issued to the Unit. Joint Inspection Report is enclosed as **Annexure-I**.
2. That it is submitted that Project has obtained EC from SEIAA-UP vide Identification No. EC23B001UP110342, Dated 07-10-2023. Project has also

obtained CTE and CTO from UPPCB vide letter dated 10-05-2023 and 29-11-2023 respectively. Copy of EC and CTE/CTO issued to the Unit are also attached as **Annexure-II**.

A Report is being submitted for perusal and further necessary action please.

*Bhuvan*  
*30/4/24*  
(Bhuvan Prakash Yadav)  
Regional Officer  
UPPCB, Meerut

अपर जिलाधिकारी (वि०/रा०)  
बागपत।

महोदय,

जाँच आख्या

सादर अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण पीठ नई दिल्ली के समक्ष प्रस्तुत Originonal Application No. 756/2023 Sachin Tyagi Versus Ritesh Sharma में निम्न आदेश दिनांक 04.03.2024 को पारित किया है:-

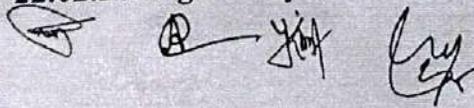
1. In this original application, registered on the basis of the letter petition, allegation is that one contractor Mr. Ritesh Sharma and his colleague Kuldeep, residents of Bilaspur, District Panipat, Haryana along with the other persons had started illegal mining of sand from the bed of river Yamuna by using the JCB machines and dumpers and had stocked the illegally mined sand in front of Gaon Garhi Kewal at Hathwala road. It was alleged that on account of said illegal mining the flow of river Yamuna was diverted.

2. Considering the grievance raised in the letter petition, Tribunal on 04.01.2024 had formed a joint committee with the direction to carry out spot inspection, ascertain the extent of illegal mining and persons responsible for the same and suggest remedial measures.

3. Joint committee has filed the status report disclosing as under:-

"3. The joint committee consisting of Secretary, Regional Transport Authority (RTA), Panipat, Regional Officer, HSPCB, Panipat, Executive Engineer, Irrigation, W/S, Panipat, DSP, (Enforcement), Panipat and Mining Officer, Panipat inspected the site on 22.02.2024.

4. During inspection it was found that mining was being done in the river Yamuna bed by the unit M/s Royal Construction Company, Village Chhapraula, Khadar, Tehsil Baraut, Distt. Bagpat by using JCB machines. The area where the mining is being done falls in the jurisdiction of State of Uttar Pradesh and not falls in the jurisdiction of State of Haryana. A report from Naib- Tehsildar, Samalkha was also obtained to ascertain the area of jurisdiction where mining is being done in the River bed. As per report no. 1229 dated 22.02.2024 given by Naib Tehsildar, Panipat it has



been informed the points A, B, C, D shown in the map attached with the report where the mining is in operation during inspection by the joint committee does not falls in the jurisdiction of village Hathwala, Tehsil Samlakha, Dsitric Panipat. Therefore, the mining area not relates to Village Hathwala. The copy of report is attached as Annexure- B. As such, the area marked as ABCD falls outside the administrative jurisdiction of Dist. Panipat Haryana.

5. As per order of Hon'ble High Court of Punjab & Haryana no one can trespass the river bed for transportation of mineral, see order Joginder v/s State of Haryana. Moreover, as per terms & conditions of E.C. mineral concession holder can't use village road for transportation of mineral up to 200n mtrs. of periphery of village abadi."

4. The above report clearly reveals that during the inspection, joint committee had find mining on the river bed of river Yamuna by using JCB machines.

उक्त के सम्बन्ध में जिलाधिकारी महोदय, बागपत के पृष्ठांकन संख्या 482/एसटी-कैम्प/2024 के अनुपालन में अपर जिलाधिकारी (वि०/रा०) बागपत के पत्र संख्या 375/एसटीएफ/2024 दिनांक 12.03.2024 के क्रम में दिनांक 13.03.2024 को जनपद-बागपत की तहसील-बडौत स्थित ग्राम-छपरौली खादर में यमुना नदी में अवैध बालू खनन शिकायत के सम्बन्ध में जाँच की गई। जाँच आख्या निम्नवत है:-

01- जनपद-बागपत की तहसील बडौत स्थित ग्राम-छपरौली खादर के यमुना नदी तल में उपलब्ध साधारण बालू के खनन क्षेत्रों के शासनादेश संख्या 1875/86-2017-57(सा०) 2017 टीसी-1 दिनांक 14.08.2017 में दिये गये निर्देशानुसार ई-निविदा सह ई नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के अन्तर्गत, जनपद-बागपत की तहसील बडौत स्थित ग्राम-छपरौली खादर के गाटा संख्या 1/2 क्षेत्रफल 9.570 है० में साधारण बालू का खनन पट्टा दिनांक 25.10.2023 से दिनांक 24.10.2028 तक Royal Construction Company Devipura 2 bulandshahar 203001 प्र० श्री दयाचन्द बरगौती पुत्र हरस्वरूप, निवासी मकान नं०-5, नई ब्रेक पाइंट रेस्टोरेन्ट, भूर चौराहा के पास यमुनानगर, बुलन्दशहर के पक्ष में स्वीकृत है।

02-ग्राम-छपरौली खादर में यमुना नदी की जलधारा को न तो रोका गया और न ही परिवर्तित किया जाना पाया गया।

03-जाँच में पट्टेदार द्वारा अपने स्वीकृत खनन क्षेत्र में बालू का खनन/परिवहन किया जा रहा है।

04-पट्टेधारक द्वारा स्वीकृत पट्टा क्षेत्र से बालू को वाहनो में भरने(लोडिंग) के लिए मशीनो का प्रयोग किया जा रहा है।

05-ग्राम-छपरौली खादर में स्वीकृत खनन पट्टे हेतु State level Environment Impact Assisment Authority, Uttar Pradesh के Reference-MoEFCC Proposal no SIA/UP/Min/439838/2023 & SEIAA,U.PFile no.-8077/7633 दिनांक 07.10.2023 द्वारा निर्गत पर्यावरण स्वच्छता प्रमाण-पत्र के बिन्दु संख्या-4 Salient features of the project as submitted by the project proponent के बिन्दु संख्या-20-Method of Mining में Open Cast Semi-Mechanized Method का उल्लेख है तथा उ0प्र0 उपखनिज परिहान नियमावली 2021 के नियम-41(ग) में प्राविधानिक है।”

पट्टेदार पर्यावरण अनापत्ति प्रमाण-पत्र में विनिर्दिष्ट शर्त के अनुसार नदी की जलधारा को छोड़कर मशीन की सहायता से खनन कर सकता है और लोडिंग तथा अनलोडिंग के लिए भी मशीन का प्रयोग कर सकता है।

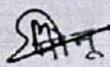
06-पट्टाधारक द्वारा स्वीकृत पट्टा क्षेत्र से बालू खनन कर प्रयोग किये जा रहे परिवहन मार्ग में पानी का छिडकाव किया जा रहा है।

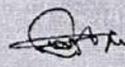
07-सर्वे लेखपाल द्वारा प्रस्तुत नजरी नक्शा में उल्लिखित किया गया है कि ग्राम छपरौली खादर के गाटा संख्या 1/2 क्षेत्रफल 9.570 हे0 में स्वीकृत खनन पट्टा क्षेत्र के बिन्दु A, B, C, D है। पट्टाधारक द्वारा स्वीकृत क्षेत्र बिन्दु A, B, C, D के अन्दर बालू खनन/परिवहन किया जा रहा है। वर्तमान में यमुना नदी की धारा से B बिन्दु लगभग 20 मीटर तथा C बिन्दु लगभग 15 मीटर की दूरी पर है। नदी की धारा को न तो रोका गया है और न ही परिवर्तित किया गया है।

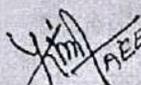
अतः प्रकरण के संबंध में सर्वे लेखपाल द्वारा प्रस्तुत नजरी नक्शा/फोटोग्राफ सहित जाँच आख्या सादर प्रेषित है।

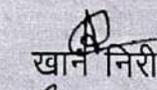
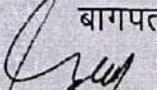
संलग्नक-01 सर्वे लेखपाल/कानूनगो की रिपोर्ट मय नजरीनक्शा

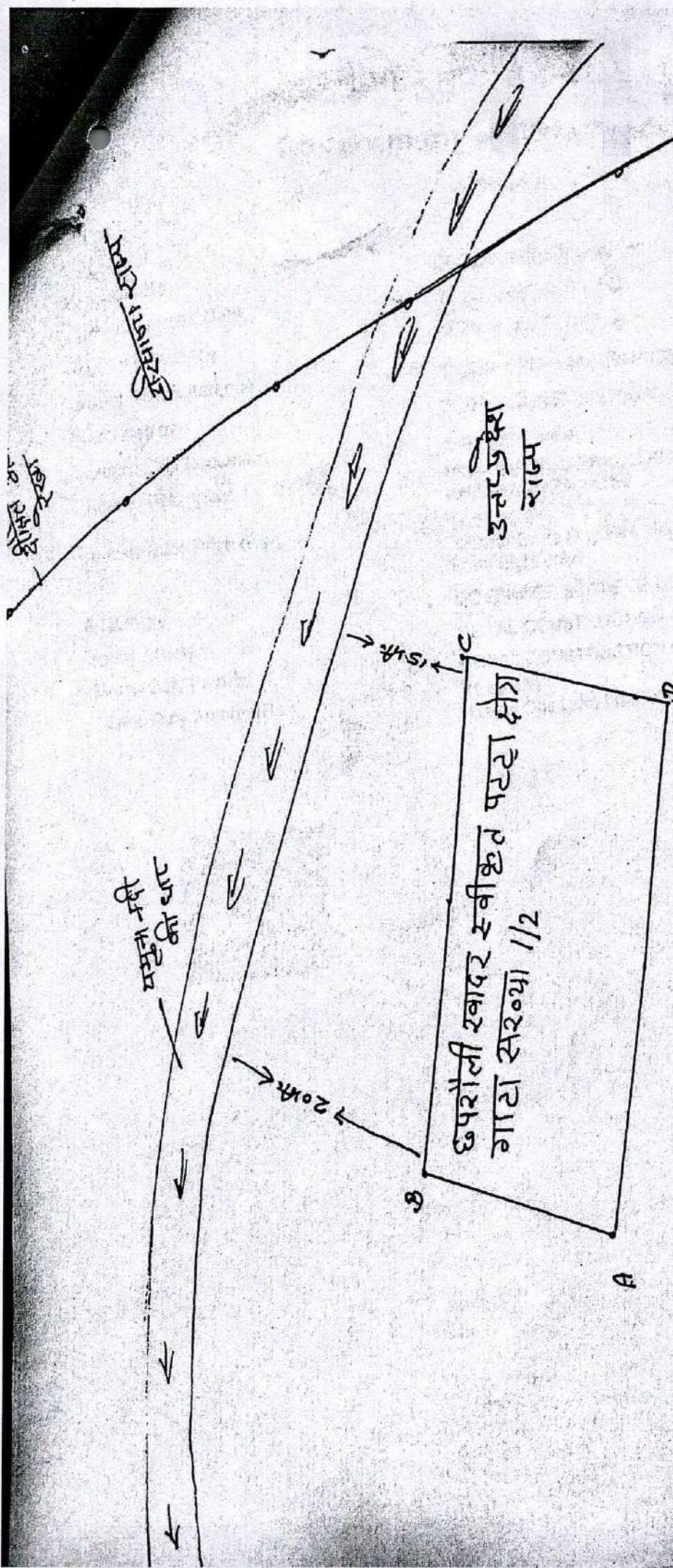
02 लीज डीड बाबत पट्टा दिनांकित 25.10.2023 की छायाप्रति।

  
क्षेत्रीय सर्वे लेखपाल,  
ग्राम छपरौली।

  
क्षेत्रीय राजस्व निरीक्षक(सर्वे)  
छपरौली  
नन्द किशोर  
सर्वे कानूनगो

  
सहायक अभियन्ता,  
क्षेत्रीय कार्यालय,  
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,  
मेरठ।

  
खान निरीक्षक  
बागपत  
  
19/03/24  
उपजिलाधिकारी,  
बडौत।



ग्राम छपशौली खादर गाटा संख्या 1/2 क्षेत्रफल 9.570 हे० में स्वीकृत खनन पट्टा क्षेत्र के बिन्दु A B C D को पट्टा धारक द्वारा स्वीकृत क्षेत्र बिन्दु A B C D के उत्तर बाह्य खनन/परिवहन किया जा रहा है वर्तमान में पशुना नदी की धारा से B बिन्दु लगभग 20 मीटर तथा C बिन्दु लगभग 15 मीटर की दूरी पर है नदी की धारा को नाले रोका गया और नाले की परिवर्तन ना किया गया है।

पशुना नदी  
B  
A

13/07/24  
सर्वे लेखपाल

13/07/24  
सर्वे कारवाही

2687

2018

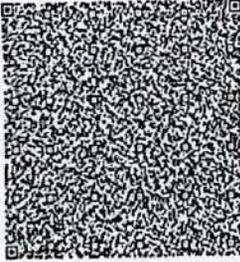


सत्यमेव जयते

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Purchased by	: MANISH CHAUHAN SO SUBHASH CHAUHAN
Description of Document	: Article 35 Lease
Property Description	: MINING LEASE
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First Party	: GOVERNOR UTTAR PRADESH GOVERNMENT
Second Party	: MANISH CHAUHAN SO SUBHASH CHAUHAN
Stamp Duty Paid By	: MANISH CHAUHAN SO SUBHASH CHAUHAN
Stamp Duty Amount(Rs.)	: 34,20,880 (Thirty Four Lakh Twenty Thousand Eight Hundred And Eighty only)



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संलग्न ह्वाम्प पेपर अंकन 16,66,670/2 व रचनन पट्टा मिन्हेख  
ग्राप्त खदख्वा खादर का भाग मह ह्वाम्प पेपर अंकन 34,20,880/2  
मा ही

Manish Chauhan

रचनन लिपिक  
बागपत,खाने अधिकारी  
बागपतअधर सिलामिन्हेखरी (वि०/रा०)  
बागपतजिलाधिकारी  
बागपत

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Description of Document : Article 35 Lease  
Property Description : MINING LEASE  
Consideration Price (Rs.) : 17,10,44,000  
(Seventeen Crore Ten Lakh Forty Four Thousand only)  
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Second Party : MANISH CHAUHAN SO SUBHASH CHAUHAN  
Stamp Duty Paid By : MANISH CHAUHAN SO SUBHASH CHAUHAN  
Stamp Duty Amount(Rs.) : 16,66,670  
(Sixteen Lakh Sixty Six Thousand Six Hundred And Seventy only)



Please write or type below this line.....

मह ह्याम्प पेपर भी पटा बिनेब (खन) ज्जाक बादबा बाद का भाग है

Manish Chauhan

खनिज लिपिक  
बागपत

खान अधिकारी  
बागपत

अपर जिलाधिकारी (वि०/रा०)  
बागपत

जिलाधिकारी  
बागपत

# बालू खनन पट्टा विलेख बदरखा खादर

प्रपत्र - एम. एम. 6

खनन के लिये नीलामी पट्टे का आदर्श प्रपत्र-(नियम-29)

उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 के नियम-29 के अधीन ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से जिलाधिकारी, बागपत द्वारा साधारण बालू (यमुना नदी) के खनन पट्टा हेतु सहमति पत्रांक : 1694/खनन/ई-निविदा सह ई-नीलामी/2017 दिनांक 06-11-2017 के क्रम में

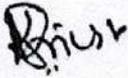
यह अनुबन्ध आज दिन बुधवार दिनांक 21/02/2018 (पांच वर्ष हेतु) को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य सरकार" कहा गया है, जिसे पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे), एक पक्ष और

यदि पट्टेदार व्यक्ति विशेष हो, श्री मनीष चौहान पुत्र श्री सुभाष चौहान निवासी ग्राम आरिफपुर खडखडी, तहसील बडौत जनपद बागपत (व्यक्ति का नाम, पता और व्यवसाय) जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे) दूसरा पक्ष ।

उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये नीलामी में 97124 घन मी० बालू के लिए पट्टेदार द्वारा रू० 429/- प्रति घनमीटर की दर से प्रथम वर्ष हेतु रू० 4,16,66,196/- तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिए 05 वर्ष के निमित्त एतद्धीन लिखित अनुसूची के भाग-1 में वर्णित भूमि कुल रकबा 8.0937 है० पांच वर्षों के लिए स्वीकार कर लिया गया है और उसने/उन्होंने प्रतिभूति स्वरूप रू० 1,04,16,549/- तथा प्रथम किस्त रू० 1,04,16,549/- कोषागार वालान सं० 4 दिनांक 05-12-2017 द्वारा राज्य सरकार के पास जमा कर दी है ।

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यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये पट्टेदार की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है ।

साधारण बालू (यमुना नदी) (यहां खनिज/खनिजों का उल्लेख किया जाये), जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है, की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा । जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेष अधिकारों का प्रयोग तथा उपयोग करने के बारे में हो, सिवाय इसके ओर से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेष अधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे । दिनांक 21/02/2018 से 20/02/2023 (पांच वर्ष हेतु) की आगामी अवधि के लिये पट्टेदारकी एतद्वारा दिए गए पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकालने लगे और राज्य सरकार को उक्त अनुसूचित के भाग-2, में उल्लिखित स्वामियों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है/करते हैं और राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है ।

### (ऊपर अभिदिष्ट अनुसूची)

#### भाग-1

#### इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भूखण्ड, जो जिला बागपत की तहसील बागपत के अन्तर्गत स्थित ग्राम बदरखा तहसील बडौत जिला बागपत खण्ड-1 पर (क्षेत्र तथा क्षेत्रों का विवरण) स्थित है और उसकी भू-कर सर्वेक्षण संख्यायें खसरा नम्बर 1/2/1 हैं तथा जिसमें 8.0937 है० क्षेत्रफल है, और जिसका चित्रण इसमें संलग्न नक्शे में किया गया है और उसे लाल रंग से रंजित (coloured) किया गया है, और जिसकी सीमायें निम्नलिखित हैं :-

#### चौहद्दी -

- 1- पूरब - बदरखा बांगर की सीमा
- 2- पश्चिम - यमुना नदी व हरियाणा सीमा
- 3- उत्तर - बदरखा बांगर का क्षेत्र व गांव
- 4- दक्षिण - बदरखा खादर क्षेत्र व ककौर खादर क्षेत्र

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खनन क्षेत्र का कोऑर्डिनेट्स :-

Name of Pillars	Latitude	Longitude
A	N- 29° 11' 35.5"	E- 77° 08' 37.2"
B	N- 29° 11' 24.0"	E- 77° 08' 49.2"
C	N- 29° 11' 18.2"	E- 77° 08' 49.9"
D	N- 29° 11' 16.2"	E- 77° 08' 46.2"
E	N- 29° 11' 21.2"	E- 77° 08' 46.1"
F	N- 29° 11' 32.7"	E- 77° 08' 34.2"

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है ।

भाग-2

इस पट्टे पर संरक्षित स्वामित्व

(1) स्वामित्व की धनराशि : पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये साधारण बालू (यमुना नदी) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेंगे ।

(चतुर्थ अनुसूची)

जमा की गयी ई-निविदा/ई-नीलाम की धनराशि जमा की अनुसूची

{ नियम-27(3) }

क्र० सं०	वर्ष	कुल धनराशि (रूपये में)	प्रथम किस्त (रूपये में) 01 जनवरी में जमा कर दी गयी है	द्वितीय किस्त (रूपये में) 01 अप्रैल	तृतीय किस्त (रूपये में) 01 जौलाई	चतुर्थ प्रथम किस्त (रूपये में) 01 अक्टूबर
1-	प्रथम वर्ष	41666196	10416549	10416549	10416549	10416549
2-	द्वितीय वर्ष	45832815	11458204	11458204	11458204	11458204
3-	तृतीय वर्ष	50416096	12604024	12604024	12604024	12604024
4-	चतुर्थ वर्ष	55457705	13864426	13864426	13864426	13864426
5-	पंचम वर्ष	61003475	15250869	15250869	15250869	15250869

Mish Chakraborty

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(2) स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853-अलौह खनन तथा धातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01 खनिज रियायत शुल्क और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी ।

(3) स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : यदि किसी उपस्थापन पत्र (present) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार/पट्टेदारों द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया ।

### भाग-3

#### सामान्य उपबन्ध

(1) नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे, तो राज्य सरकार द्वारा पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार/पट्टेदारों को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा ।

(2) पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेंगे/हटायेगा : पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जब तक की पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाये) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने की लाभ के लिए ऐसे सभी या किसी मशीन संयन्त्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थायी आवास स्थानों (conveniencies) को उखाड़ सकता है/सकते हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों ।

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(3) पट्टे की समाप्ति के पश्चात तीन माह के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती:- यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयन्त्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थायी आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार/पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाये, तो यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गयी और प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है, जो राज्य सरकार उचित समझें।

(4) नोटिस :- इस उपस्थापना-पत्र द्वारा पट्टेदार/पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे/करें, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्ति करने के लिए दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके न तो आपत्ति की जायेगी और न उसे उपाहूत (challenged) किया जायेगा।

(5) पट्टेदार पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा, जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।

(6) पट्टा अभिलेख निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भौति करेगा।

रजि. अ. अ. अ.

रजि. अ. अ. अ.

रजि. अ. अ. अ.

खनिज लिपि  
बागपत

खनन अधिकारी  
बागपत

अपर जिलाधिकारी (वि. 0/च. 0) जिलाधिकारी  
बागपत

रजि. अ. अ. अ.

(7) पट्टा धारक नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा और सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के रिकॉर्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

(8) पट्टाधारक प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।

(9) पट्टेधारक द्वारा जिला खनिज फाउन्डेशन न्यास, बागपत के निर्धारित खाते में नियमानुसार देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद में टी0डी0एस0 जमा करना अनिवार्य होगा।

(10) उपखनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण पट्टाधारक स्वयं के व्यय पर करेगा।

(11) पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो भी कम हो, से अधिक गहराई में खनन संक्रियाएं नहीं करेगा।

(12) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।

(13) नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।

Mit chohan

8

Prishu

अपर. जिलाधिकारी (वि०/बागपत)

खनिज लिपिकान अतिरिक्त  
बागपत

बागपत

जिलाधिकारी  
बागपत



(23) सिंचाई विभाग के पत्र संख्या : 439/डीडीएम/खनन दिनांक 20-02-2010 में इंगित शर्तों के पालन हेतु पट्टाधारक बाध्य होगा ।

(24) राज्य स्तरीय पर्यावरण समाघात प्राधिकरण के पत्र सं० 104/Parya/SEAC/3899/2017 Date : 23 January, 2018 में इंगित शर्तों के पालन हेतु पट्टेधारक बाध्य होगा ।

(25) प्रत्येक पट्टाधारक द्वारा वित्तीय आश्वासन दिया जायेगा । वित्तीय आश्वासन की रकम स्वस्थाने चट्टान किस्म की खान के लिये पच्चीस हजार रुपये एवं बालू या मौरम या बजरी या बोल्टर या इनमें से कोई भी मिली-जुली अवस्था में हो और जो नदी तल में, खनन और सहबद्ध क्रिया कलापों के लिए प्रयोग में लाये गये खनन पट्टा क्षेत्र के प्रति एकड़ खान में अनन्य रूप से पायी जाती हो, के लिए पन्द्रह हजार रुपये होगी । तदपि उप नियम (7) में विनिर्दिष्ट प्रारूपों में से किसी में दी गयी वित्तीय श्रेणी की खानों या सम्बन्धित क्षेत्र के लिये दो लाख रुपये होगी ।

प्रतिबन्ध यह है कि किसी पट्टाधारक से खनन और सहबद्ध क्रियाकलापों के क्षेत्र में वृद्धि के साथ वित्तीय आश्वासन की रकम बढ़ाये जाने की अपेक्षा की जायेगी ।

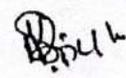
अग्रतर प्रतिबन्ध यह है कि जहां पट्टाधारक खान के उत्तरोत्तर बंद करने के भाग रूप में भूमि उद्धार और पुनर्वासन उपाय को हाथ में लेता है, वहां इस प्रकार खर्च की गई रकम की गणना पट्टाधारक द्वारा पहले से ही खर्च की गयी वित्तीय आश्वासन की राशि के रूप में की जायेगी और पट्टेदार द्वारा दी जाने वाली वित्तीय आश्वासन की कुल रकम उस सीमा तक घटा दी जायेगी ।

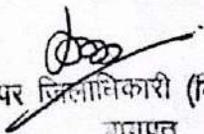
(26) वित्तीय आश्वासन या उसका कोई संशोधन निम्नलिखित प्रारूपों में से किसी एक में पट्टा विलेख निष्पादन के पूर्व पट्टेदार द्वारा यथास्थिति, जिलाधिकारी अथवा इस निमित्त राज्य सरकार द्वारा इस हेतु प्राधिकृत अधिकारी को प्रस्तुत किया जायेगा :-

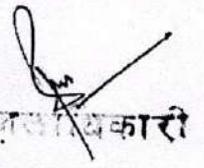
- (क) किसी अनुसूचित बैंक से प्रत्यय पत्र
- (ख) अनुपालन या प्रतिभूति बंध पत्र
- (ग) प्रतिभूति का कोई अन्य प्रारूप या सक्षम अधिकारी को स्वीकार्य कोई अन्य गारन्टी ।

Mohd. Akbar

  
संजय लिपिक  
आगपत

  
खान अधिकारी  
आगपत

  
अपर जिलाधिकारी (वि०/च०)  
आगपत

  
जिलाधिकारी  
आगपत

**स्टाम्प शुल्क :-** स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व प्रथम वर्ष की धनराशि 4,16,66,196/-रु०, द्वितीय वर्ष की धनराशि 4,58,32,815/-रु०, तृतीय वर्ष की धनराशि 5,04,16,096/-रु०, चतुर्थ वर्ष की धनराशि 5,54,57,705/-रु० तथा पंचम वर्ष की धनराशि 6,10,03,475/-रुपये कुल धनराशि 25,43,77,000/-रु० पर प्रभारी उपनिबन्धक, बडौत के पत्र सं० 38/उ०नि०-बडौत/2018 दिनांक 16-02-2018 के अनुसार रु० 50,87,540/- का स्टाम्प देय है।

इनके साक्ष्य के रूप में यह उपस्थापन-पत्र एतद्धीन आयी हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

Mait Chohan

पट्टेधारक द्वारा हस्ताक्षरित

जिलाधिकारी

बागपत  
उत्तर प्रदेश के राज्यपाल के लिए और  
उनकी ओर से

खनिज लिपिक  
बागपत

गवाह

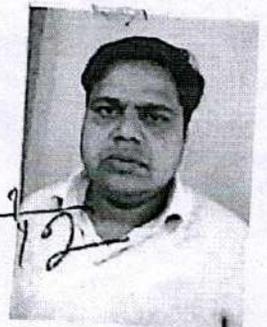
अपर जिलाधिकारी (वि०/रा०)  
बागपत

1- डा. वनी लोकर क. नं० १०००००००

खान अधिकारी  
बागपत

2- श्री लोकर श्री. सहायल सिंह  
नि. मज्जा बाजीपुर

श्री लोकर



ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), UTTAR PRADESH)

To,

The -1

DAYACHAND BADGOTI

M. No 5 Nai Break Point Resturant, Bhur Chauraha K Pass, Yamunapur,  
Bulanshahar U.P. -203001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/UP/MIN/439838/2023 dated 10 Aug 2023. The particulars of the environmental  
clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP110342
2. File No.	8077-7633
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Proposed Chhaprauli Khadar Ordinary Sand Mining project on Yamuna Riverbed
7. Name of Company/Organization	DAYACHAND BADGOTI
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 07/10/2023

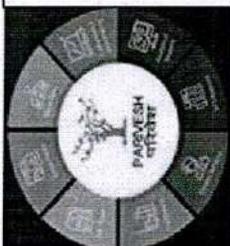
(e-signed)  
Ajay Kumar Sharma  
Member Secretary  
SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
Vineet Khand-1, Gomti Nagar, Lucknow- 226010  
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com  
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/439838/2023 & SEIAA, U.P File no-8077/7633

**Sub: Environmental Clearance for Proposed Ordinary Sand mining project on Riverbed of Yamuna River at Gata No. 1/2, Village- Chhaprauli Khadar, Tehsil- Baraut, and District: Baghpat, State- Uttar Pradesh, (Leased Area 9.570 ha.), M/s Royal Construction Company.**

Dear Sir,

This is with reference to your application / letter dated 10-02-2023, 13-03-2023, 10-08-2023, 23-08-2023 above mentioned subject. The matter was considered by 777<sup>th</sup> SEAC in meeting held on 23-08-2023 and 758<sup>th</sup> SEIAA in meeting held on 19-09-2023.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 23-08-2023.

### **Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Ordinary Sand mining project on Riverbed of Yamuna River at Gata No. 1/2, Village- Chhaprauli Khadar, Tehsil- Baraut, and District: Baghpat, State- Uttar Pradesh, (Leased Area 9.570 ha.), M/s Royal Construction Company.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 45/Parya/SEIAA/7633/2022, Dated 23/03/2023.
3. The Public Hearing was organized on 12/07/2023 Final EIA report submitted by the project proponent on 10/08/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/439838/2023
2.	File No. allotted by SEIAA, UP	8077/7633
3.	Name of Proponent	M/S Royal Construction Company, Prop. Shri Dayachand Bargoti
4.	Full correspondence address of proponent and mobile No.	R/o M.No. 5, Nai Break Point Restaurant, Bhur Chauraha k pass, Yamunapur, District- Bulandshahar (U.P.) Mobile No- Email-
5.	Name of Project	Chhaprauli Khadar Ordinary Sand mining project on Riverbed of Yamuna River
6.	Project location (Plot/Khasra/Gata No.)	Gata No. 1/2
7.	Name of River	Yamuna River
8.	Name of Village	Chhaprauli Khadar
9.	Tehsil	Baraut
10.	District	Baghpat
11.	Name of Minor Mineral	Ordinary Sand
12.	Sanctioned Lease Area (in Ha.)	9.570 ha
13.	Max & Min mRL within lease area	Max- 224.0 mRL & 222.0 mRL

14.	Pillar Coordinates (Verified by DMO)	Sanctioned Mining Lease Area		
		Pillar No.	Latitude	Longitude
		A	29°13'14.6"N	77°08'39.3"E
		B	29°13'11.4"N	77°08'33.5"E
		C	29°13'21.8"N	77°08'21.33"E
D	29°13'25.7"N	77°08'29.7"E		
15.	Total Geological Reserves	4,08,354 Cum		
16.	Total Mineable Reserves in LOI	2,40,000 Cum/year		
17.	Total Proposed Production	12,00,000 cum in 5 Years		
18.	Proposed Production/year	2,40,000 Cum/year		
19.	Sanctioned Period of Mine lease	05 years		
20.	Method of Mining	Open Cast Semi-mechanized Method		
21.	No. of working days	260 days		
22.	Working hours/day	8 hrs		
23.	No. of workers	54		
24.	No. of vehicles movement/day	70		
25.	Ultimate Depth of Mining	2.90 m		
26.	Nearest metalled road from site	2.30 km (approx)		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.54	
		Suppression of dust	3.0	
		Plantation	19.0	
		Others (if any)	0.54	
		Total	23.08	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd. 1922, validity= 10, September 2023		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified 342/Kha. li./2022-23 Dated- 10.01.2023		
31.	Details of Lease Area in approved DSR	Yes, given in the DSR 374/M 0-228/2017 (Khanan Niti)- DSR		
32.	Proposed CER cost/year	Rs 2,00,000/-		
33.	Proposed EMP cost/year	Recurring Cost- 8,88,000/-		
34.	Length and breadth of Haul Road	Length: 500 m, width: 6 m		
35.	No. of Trees to be Planted	9500 plants		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 23-08-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 19-09-2023 and decided to grant the Environmental Clearance to the title project for collection

of 2,40,000 Cum/year for lease area of 9.570 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be

- created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
  38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
  39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
  40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
  41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
  42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
  44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
  45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
  46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
  47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
  48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 10,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 50 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
11. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
12. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
13. The project proponent shall install solar light in their site office.
14. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
15. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
16. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.

17. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
18. The project proponent should explore the possibilities of rainwater harvesting.
19. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
20. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
21. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
22. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
23. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
24. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
25. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
26. Environment management in according to environmental status and impact of the project.
27. During the school opening and closing time transportation of minerals will be restricted.
28. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
29. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
30. Pakkamotorable haul road to be maintained by the project proponent.
31. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
32. Permission from the competent authority regarding evacuation route should be taken.
33. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
34. Provision for cylinder to workers should be made for cooking.
35. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
36. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
37. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
39. Provision for two toilets and hand pumps should be made at mining site.
40. Drinking water for workers would be provided by tankers.
41. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
42. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
43. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
44. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.

45. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
46. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
47. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
48. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
49. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
50. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
51. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
52. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
53. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
54. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
55. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
56. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
57. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
58. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
59. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

60. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
61. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
62. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
63. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
64. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
65. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
66. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
67. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
68. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
69. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
70. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
71. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
72. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
73. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
74. Waste water from potable use be collected and reused for sprinkling.
75. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically

deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Bagpat.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Ajay Kumar Sharma  
Member Secretary  
Date: 10/7/2023 4:37:22 PM



**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

197311/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGHPAT/2023

Date: 29/11/2023

To,

M/s

MS ROYAL CONSTRUCTION CO

Gata No 1/2 Mining Area 9.57 Ha Village - Chhaprauli Khadar , Tehsil - Baraut , Dist - Baghpat , U.P ,BAGHPAT,250617

Application Id- 23653977

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS ROYAL CONSTRUCTION CO located at Gata No 1/2 Mining Area 9.57 Ha Village - Chhaprauli Khadar , Tehsil - Baraut , Dist - Baghpat , U.P ,BAGHPAT,250617. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS ROYAL CONSTRUCTION CO granted for the period from 29/11/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	SAND MINING, CUBIC METER/ANNUM	240000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.50 KLD - SEPTIC TANK	Septic Tank	SEPTIC TANK

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

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stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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**Emission Quality Standards**

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

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compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This CTO is valid only for the SAND MINING-2,40,000/- CUBIC METER/ANNUM ("Ordinary Sand Mining" only on the riverbed of Yamuna River at Gata No.1/2, Area 9.570 ha in Village-ChhaprauliKhadar, Tehsil - Baraut, District - Baghpat, Uttar Pradesh).
2. The ground water shall be abstracted only after obtaining NOC from the UPGWD and submit the copy to the Board within a months failing which CTO shall be deemed automatically cancelled.
3. The industry must submit a proof of Bank Guarantee submitted in the Board, if not then submit the Bank Guarantee as per CTE issued to unit on 10.05.2023 as per specific condition no. 3 and 34 within a month, failing which CTO shall be deemed automatically cancelled.
4. The unit must comply the EC transfer permission granted by SEIAA,U.P. vide its letter dated- 24.02.2023.
5. Unit must submitted balance fee of Rs. 75,000/- in the Board within 15 days of issuing this certificate

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6. Unit must submit replenishment study in the Board immediately otherwise CTO issued by the Board shall be deemed cancelled automatically.
7. Unit must comply the conditions of CTE issued by the Board on 10.05.2023 and send the compliance report with specific conditions within 15 days to the Board.
8. In case of any change in production capacity, process, raw materials use etc. the unit will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
9. Unit shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, and Battery Rules 2000.
10. Under the Noise Pollution (Regulation and Control) Rule 2000, the unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
11. The unit shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the Residential Colony etc. which are likely to cause fire hazard including environmental pollution.
12. Unit shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
13. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
14. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
15. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
16. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
17. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
18. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the STP shall be used for forestation.
19. Unit must comply the Guideline of Mining Sustainable Sand Management Guideline, 2016.
20. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
21. Units CTO may be withdrawn anytime by the UPPCB in case of non compliance of any conditions or in the case of a verified complaint against the unit.
22. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
23. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
24. The Board reserves the right to deemed cancel this CTO which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
25. In case of violation of above mentioned conditions or any public complaint the CTE shall be withdrawn in accordance with law.

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26. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
27. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
28. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
29. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
30. This CTO will automatically stand cancelled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal from time to time.
31. The mining work be done by the project proponent in such a way that the contour of the river is not changed.
32. Mining should not be done by the project proponent after sunset or at night.
33. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf). Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.
34. This Consent to Operate (CTO) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, Meerut to ensure the compliance of the conditions imposed in the certificate.

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**Chief Environmental Officer (Circle 3)**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :07/05/2023 To 06/05/2028

Ref No. - 181076/UPPCB/Meerut(UPPCBRO)/CTE/BAGPAT/2023 Dated:- 10/05/2023

To ,

Shri DAYACHAND BADGOTI

M/s MS ROYAL CONSTRUCTION CO

Gata No 1/2 Mining Area 9.57 Ha Village - Chhaprauli Khadar , Tehsil - Baraut , Dist - Baghpat  
, U.P ,BAGHPAT,250617  
BAGPAT

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 20448134 dated - 30/03/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Ordinary Sand	Metric Tonnes/Day	240000

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Sand	240000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Other	Tanker	23.0

3. Quantity of effluent (In KLD) :

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Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	1.0
Others(Dust Suppression)	3.0
Others(Plantation)	19.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
LSHS	0.03	As per DPR report

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 06/05/2028 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

**Specific Conditions:**

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1. This CTE is valid only for establishment of new unit for the proposed production of SAND MINING-2,40,000/- CUBIC METER/ANNUM ("Ordinary Sand Mining" on the riverbed of Yamuna River at Gata No.1/2, Area 9.570 ha in Village- Chhaprauli Khadar, Tehsil - Baraut, District - Baghpat, Uttar Pradesh).
2. The ground water shall be abstracted after obtaining NOC from the State Ground Water Department and submit the copy to the Board within 3 months failing which CTO may not be granted.
3. The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation, failing which CTO may not be granted.
4. The unit must comply the EC transfer permission granted by SEIAA, U.P. vide its letter dated-24.02.2023, failing which CTO may not be granted.
5. This CTE is null and void after the period validity of transfer of E.C. is granted by SEIAA, U.P. via letter dated-24.02.2023 which is granted for period upto 14.06.2023 (As per condition No. 1).
6. In case of any change in production capacity, process, raw materials use etc. the unit will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
7. Unit shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, and Battery Rules 2000.
8. Under the Noise Pollution (Regulation and Control) Rule 2000, the unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
9. The unit shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the Residential Colony etc. which are likely to cause fire hazard including environmental pollution.
10. Unit shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
11. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
12. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
13. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
14. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
15. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
16. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the STP shall be used for forestation.
17. Unit must submit replenishment study in the Board immediately otherwise CTE issued by the Board shall be deemed cancelled automatically.
18. Unit must comply the Guideline of Mining Sustainable Sand Management Guideline, 2016.
19. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
20. Units CTE may be withdrawn anytime by the UPPCB in case of non compliance of any conditions or in the case of a verified complaint against the unit.
21. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
22. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
23. The Board reserves the right to null and void this CTE which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
24. In case of violation of above mentioned conditions or any public complaint the CTE shall be withdrawn in accordance with law.
25. Industry shall submit first compliance report with respect to conditions imposed within 30 days of

issue of this permission.

26. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.

27. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

28. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29. This CTE will automatically stand cancelled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal from time to time.

30. The mining work be done by the project proponent in such a way that the contour of the river is not changed.

31. Mining should not be done by the project proponent after sunset or at night.

32. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf). Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.

33. This Consent to Establish (CTE) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

34. The unit is required to submit a Bank Guarantee of Rs. 2,00,000/- (Rs. Two Lacs Only) to ensure the time bound compliance of conditions mentioned above at point no. 1 to 33 in the enclosed format for a minimum validity of 2 years.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 10/06/2023 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.05.10 11:24:41 +05'30'

**Chief Environmental Officer (Circle 3)**

Dated:- 10/05/2023

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Meerut to ensure the compliance of the conditions imposed in the certificate.

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.05.10 11:24:48 +05'30'

**Chief Environmental Officer (Circle 3)**